

Minutes of the meeting dated 15.03.2018 of the Grievance Committee to consider the representations/ objections raised by the Advocates regarding the matter of chamber allotment in E-Block, RHC, Jaipur.

Present

- 1 Hon'ble Mr. Justice V.S. Siradhana**
- 2 Shri G.S. Gill, AAG, Rajasthan, Jaipur**
- 3 President/ General Secretary, RHC Bar Association, Jaipur**
- 4 Shri R.N. Mathur, Senior Advocate, RHC Bench, Jaipur**

Shri Rajinder Kumar, Registrar (Admn.) (Member Secretary) is also present alongwith the relevant record.

As per inputs of the Registry, 33 chambers in 'E' Block, Rajasthan High Court Bench, Jaipur are lying vacant since 2016. In addition to it, one Lawyer can be accommodated in chamber no. 235 and three Advocates can be accommodated in chamber no. 331 of 'E' Block. Thus, 202 Lawyers are to be adjusted in the above chambers.

As per recommendations of Chambers Allotment Committee, the applications were invited from the eligible Advocates by the Rajasthan High Court Bar Association for allotment of chambers in the 'E' Block. The office bearers of the Bar Association forwarded a list of 202 eligible candidates and the same was placed before Chambers Allotment Committee in meeting dated 03.01.2018 and it was directed to follow the procedure of inviting objections, redressal of grievances and allotment of particular chamber by way of accepted norms, which include draw of lots. It was also directed that the President and the General Secretary would deposit qua each application Rs. 100/- as cost of application and thereafter the said resolution would be acted upon.

The above said resolution was uploaded by the High Court Administration on the official website of the Hon'be High Court. Immediately, 49 Advocates submitted their representations. The office bearers of the Bar Association deposited the cost of application fees received from the applicants and thereafter the matter was placed before the Chamber Allotment Committee in meeting dated 06.02.2018, wherein, it was decided by the Chamber Allotment Committee that list of 202 eligible Advocates forwarded by the office bearers of the Bar Association be uploaded on the website and objections be called within seven days. The Chambers Allotment Committee also decided that the representations already received from 49 Advocates be treated as objections.

After uploading of the aforesaid list of 202 eligible Advocates, 92 representations were received upto the stipulated date i.e. 21.02.2018 and 10 representations were received after that date. Six representations are already pending and it was decided from time to time in the meetings held by the Chambers Allotment Committee after the allotment of chambers during first phase that the same shall be decided at the time of second phase allotment.

Total 157 representations alongwith their gist have been placed before us. Thirteen Advocates have twice submitted their representations. Therefore, there remains only 144 representations for consideration. We have considered the aforesaid representations and the various resolutions of the Chambers Allotment Committee and the Grievance Committee.

It is pertinent that before considering the objections submitted by the Advocates during first phase allotment, the then Grievance Committee constituted a Sub-Committee of Senior Advocate, the President and General Secretary of the Rajasthan High Court Bar Association to scrutinize the proposed list of allottees as also list of objectors in the light of the different objections received at that time. On the same parity, this Committee also RESOLVES to constitute a Sub-Committee comprising (1) Shri R.N. Mathur, Sr. Advocate,



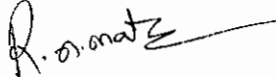
RHC Bar Association, Jaipur, (2) Shri Rajendra Prasad Sharma, President, RHC Bar Association, Jaipur, (3) Shri Satish Khandal, General Secretary, RHC Bar Association, Jaipur for scrutiny of the proposed list of allottees as also the list of all the objectors in the light of different objections as per the following:-

- 1 The Sub-Committee shall prepare a list of Advocates who submitted applications in the Rajasthan High Court Bar Association, Jaipur for allotment of chambers during second phase pursuant to the letter dated 28.04.2017 of the High Court Administration.
- 2 The Sub-Committee shall also prepare a list of those Advocates who have though submitted objections but did not submit any application for allotment of chamber during second phase.
- 3 In the aforesaid lists, an entry shall also be made against the name of each Advocate whether the applicant fulfills the eligibility criteria as on 01.04.2016 according to the Rules for Allotment of Lawyers' Chambers of RHCBA, Jaipur, 2014 and whether the applicant has been allotted chamber in the District Court premises and other chamber blocks, namely, Block-A, Block-B, Block-C, Block-D and North Wing of the Rajasthan High Court Bench, Jaipur.

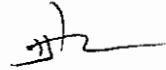
The Sub-Committee shall submit its report by 6th April, 2018.

Next date for the meeting shall be fixed on receipt of the report of the Sub-Committee.

The meeting ended with Vote of Thanks to the Chair.



R.N. Mathur
(Sr. Advocate)



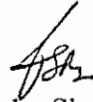
G.S. Gil
(AAG)



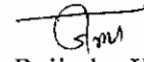
(V.S. Siradhana), J.



Satish Khandal
(General Secretary)
RHC Bar Association



Rajendra Sharma
(President)
RHC Bar Association



Rajinder Kumar
Registrar (Admn.)